

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO-1301
ANSWERED ON- 09/02/2024**

WORKERS MIGRATING TO ISRAEL

1301. SHRI RAVIKUMAR D.

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

(a) whether the workers migrating to Israel are not mandated to register on the “emigrate” portal, given the potential risks associated with conflict zones and if so, the details thereof, State-wise including UP and Haryana;

(b) whether the Government proposes to outline the specific safety measures in place for Indian workers going to conflict zones of Israel in light of concerns raised by activists and trade unions about the bypassing of protections and if so, the details thereof;

(c) the contractual safeguards and legal provisions put in place to ensure the rights and well-being of the workers; and

(d) whether the workers migrating to Israel will not receive insurance or medical coverage and if so, the steps taken to address potential risks and challenges faced by these workers in conflict zones?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(SHRI V. MURALEEDHARAN)**

(a) The registration at eMigrate portal is mandatory for Indian workers holding Emigration Check Required (ECR) passports, proceeding for overseas employment to any of the 18 ECR countries which does not include Israel.

(b to d) Government accords the highest priority to the safety, security and well-being of Indian nationals abroad, including Indian workers. As per the Framework Agreement and Implementation Protocols signed with

Israel, Indian workers shall enjoy equal treatment with respect to labour rights as Israeli citizens and shall be provided with proper lodging, medical insurance and relevant social security coverage as well as wages and benefits as set out in law.
